

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 309/GT/2015**

Subject : Revision of tariff after trueing up exercise in respect of Pragati – III Combined Cycle Power Station power plant (1371.2 MW) for the period from COD of Unit- I to 31.3.2014.

**Petition No. 221/GT/2015**

Subject : Determination of tariff for of Pragati – III Combined Cycle Power Station power plant (1371.2MW) for the period 2014-19.

Petitioner : Pragati Power Corporation Limited

Respondents : BSES Yamuna Power Limited & Others

Date of hearing : 15.11.2016

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Shri R.K.Yadav, PPCL  
Shri Surendra Kumar, PPCL  
Shri Vishal Anand, Advocate, BRPL, BYPL & TPDDL

**Record of Proceedings**

At the outset, the learned counsel for the respondent Delhi Discoms submitted that the hearing of these petitions may be adjourned since BRPL has filed Petition No. 89/MP/2016 seeking adjudication of dispute as regards the declaration of availability by the generating station and the same is pending for hearing. He accordingly prayed that these petitions may be clubbed along with Petition No. 89/MP/2016 and heard on any convenient date. The representative of the petitioner did not object to the above prayer of the respondent.

2. The Commission accepted the prayer of the respondent and directed the listing of these petitions along with Petition No. 89/MP/2016. The Commission also directed the parties to complete pleadings in these petitions, if not already done, by 12.12.2016.

3. These petitions shall be listed for hearing on **22.12.2016**. Parties shall ensure the completion of the pleadings before the due date mentioned. No adjournment/ extension shall be granted for any reason.

By order of the Commission  
**-Sd/-**  
(T. Rout)  
Chief (Law)

